

built around the total solar eclipse of October 24, 1995; and a campaign to educate and encourage people on voluntary blood donation.

**Employment Assurance Scheme in Manipur**

3800. SHRI W. ANGOU SINGH: Will the Minister of RURAL AREAS & EMPLOYMENT be pleased to state:

(a) whether it is a fact that out of thirty-one blocks in Manipur, only twenty-two blocks have been covered under the Employment Assurance Scheme;

(b) if so, by when the remaining nine blocks are likely to be covered; and

(c) the names of blocks which are not covered yet?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS & EMPLOYMENT (SHRI CHAND-RADEO PRASAD VARMA): (a) Yes, Sir.

(b) The Employment Assurance Scheme is likely to be extended to all the remaining blocks of the country in the next two years.

(c) The names of the blocks which are yet to be covered under Employment Assurance Scheme are given below:—

District	Block
1. Bishnupur	1. Bishnupur
	2. Moirang-Khunou

**STATUS OF DISTRICT PLANNING COMMISSION**

2. Imphal	1. Imphal Sawomb	East-I
	2. Imphal Keirab Bitra	East-II
	3. Raimphal Haoran	West-I
	4. Imphal Wango	West-II
	5. Jiriban	
3. Thoubal	1. Kakching-Langmeidong	
	2. Thoubal-Athokpom	

**Formation of District Planning Committees**

3801. SHRI DIPANKAR MUKHERJEE:  
SHRI MD. SALIM:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Constitution (74th Amendment) Act, 1992 envisaged formation of District Planning Committees; and

(b) if so, the detailed status report of its implementation, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS & EMPLOYMENT (DR. U. VENKATESWARLU): (a) Yes, Sir.

(b) The detailed status Report is as under:—

S.No.	STATE/UT	STATUS
1.	Andhra Pradesh	District Planning Committees are being constituted in the State.-
2.	Assam	The Town & Country Planning Department of the State Government is taking action in the matter.
3.	BIHAR	State Municipal Act has already amended to provide constitution of the District Planning Committee.
4.	GOA	Necessary provision has been made in the State Municipal Law for the District Planning.